

S. No.	Name
42.	Kali Ram (SC)
43.	Som Prakash
44.	Phool Singh (SC)
45.	Khan Chand (SC)
46.	Harmit Singh (SC)
47.	Muran Lal (S.C.)
48.	Zile Singh (SC)
49.	Jai Chand (SC)
50.	Banarsi Dass (SC)
51.	Dharam Singh (SC)
52.	Hari Singh (SC)
53.	Pratap Singh

**Grants to voluntary organisations for promoting the cause of national integration**

\*18. DR. MOHD. HASHIM KIDWAI:  
Will the Minister of HOME AFFAIRS  
be pleased to state:

(a) the names of voluntary organisations and agencies to whom grants had been sanctioned by Government in 1984 and 1985 to promote the cause of national integration and communal harmony;

(b) the amounts sanctioned to each such organisation or agency during 1984 and 1985; and

(c) whether Government have assessed the performance of these organisations; if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) and (b) A statement is laid on the Table of the House. (See below).

(c) A grant-in-aid under NIC Scheme is of non-recurring nature and utilisation certificates are received from the organisation certifying the proper utilisation of the funds.

**Statement**

*List of organisations sanctioned Grant-in-aid for 1984-85*

	Rs.
1. Fakrudhin Ali Ahmed Memorial Committee, New Delhi . . . . .	35,000
2. Prantiya Samaj Kalyan Ashram, North Lakhimpur . . . . .	7,000
3. All India Scheduled Castes Federation, New Delhi . . . . .	15,000
4. Sur Smarak Mandali, Agra (UP) . . . . .	7,500
5. Anand Niketan, Distt. Howrah (WB) . . . . .	15,000
6. Gandhi Memorial Committee Calcutta (WB) . . . . .	15,000
7. Anjuman Sair-e-Gul Faroshan, New Delhi . . . . .	2,500
8. Bajali Pragati Sangha, Pathasala (Assam) . . . . .	2,500
9. Punjab Association, Madras . . . . .	14,000
10. Calcutta University National Integration Council, Calcutta . . . . .	25,000
11. Bajali Mahila Samity, Assam . . . . .	2,500
12. Kendriya Nehru Smarak Parishad, Lucknow . . . . .	15,000
13. The Rural Development Organisation, Manipur . . . . .	4,000
14. Janajati Samaj Kalyan Ashram, Assam . . . . .	2,500
15. Akhil Bharatiya Ekta Parishad, Lucknow . . . . .	15,000
16. Dulal Smriti Samsad, Hooghly . . . . .	800
17. Qaumi Ekta Trust, New Delhi . . . . .	14,000
18. Ghamora Model Satra Hills and Plains Cultural Institution, Assam . . . . .	6,000
19. Indian National Integration Board, Hyderabad . . . . .	15,000

## Statement

*List of organisations sanctioned Grant-in-aid for 1984-85*

1. Fakrudhin Ali Ahmed Memorial Committee, New Delhi	49,000
2. Sur Smarak Mandal, Agra (UP)	5,000
3. All India Scheduled Castes Federation, New Delhi	15,000
4. Indian National Integration Board, Hyderabad	32,500
5. Prakash Institute of Development Studies, Hyderabad	20,000
6. Punjab Association, Madras	15,000
7. Asian Workers Development Institute, Orissa	5,000
8. Indian Institute of Industrial Research, Allahabad	15,000
9. Calcutta University National Integration Council, Calcutta, University Calcutta	24,000
10. Social Work and Research Centre, Rajasthan	30,000
11. Akhil Bharatiya Ekta Parishad, Lucknow	15,000
12. Bajali Mahila Samity, Assam	2,500
13. Anjuman-Sair-E-Gul Faroshan, New Delhi	2,500
14. Kendriya Nehru Smarak Parishad, Lucknow, U.P.	12,000
15. Ananda Niketan, West Bengal	15,000
16. Nehru Bal Samity, New Delhi	19,000
17. Centre for Research in Rural and Industrial Development, Chandigarh	90,000
18. Samaj Kalyan Seva Samiti, Birsinghpur (U.P.)	15,000
19. Lok Shakti, Balasore, Orissa	15,000
20. The Chingu Panganba Social Welfare Association Phayeng, Manipur	4,000
21. Dudal Samiti Samsad, West Bengal	3,750
22. Department of Social Work Institute for Social Sciences, Tamil Nadu	3,800
23. Marathwada Shikshan Prasarak, Maharashtra	7,500
24. Andersonpatti Rural Development, Association, Tamil Nadu	9,500
25. Karnataka Welfare Society, Karnataka	5,000
26. Yesu Bhavan, Tamil Nadu	5,000
27. Sagar Educational Society, U.P.	15,000
28. Manipur Cultural Integration Conference, Imphal, Manipur	15,000
29. Agro Industrial Consultancy, Vellore, Tamil Nadu	9,000

30. Nabjyoti Yuvak Sangh, Orissa . . . . .	1,500
31. Cultural Trust, Kupwara, Kashmir . . . . .	1,980
32. Indian Institute of Youth & Development, Orissa . . . . .	4,000
33. Dhyaopask Shikshan Mandal, Ravha, College of Arts, Commerce & Science, Parbhani, Maharashtra . . . . .	5,000
34. Peoples Action for People in Need, Sirmour, Himachal Pradesh . . . . .	2,200
35. Gauripur Vivekanand Club, Distt. Dhubri (Assam) . . . . .	4,000
36. Shikshit Yuva Sangh, Purnia, Bihar . . . . .	4,000
37. Anand Bhawan, Brindabanpur Distt. Howrah (W. Bengal) . . . . .	16,500
38. All India Religious Leaders Association, Hyderabad (Andhra Pradesh) . . . . .	17,500
39. Bharat Scouts and Guides, New Delhi . . . . .	1,00,00,000

### Revision of Bye-laws of Kendriya Bhandar

\*19. SHRI J. P. GOYAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the question of revision of the bye-laws of the Central Government Employees Consumer Cooperative Society Limited (Kendriya Bhandar) New Delhi, has been engaging the attention of the Department of Personnel for some time;

(b) if so, whether the revised bye-laws have since been prepared in accordance with the Delhi Cooperative Societies Act and Rules and submitted to the General Body of Kendriya Bhandar; and

(c) if not, what are the reasons for delay and by when the revised bye-laws are proposed to be presented before the General Body of Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRIES OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) No, Sir. Revised bye-laws have not been prepared and submitted to the General Body of Kendriya Bhan-

dar. The present bye-laws (amended upto 3-7-82) are in accordance with Delhi Cooperative Societies Act, 1972. Their revision is under consideration.

(c) Amendment required detailed examination in consultation with various agencies and hence took sometime. The amended bye-laws would be placed before the General Body in its next Annual General Body Meeting.

### Violation of Central Instructions against sale of seized Ivory

\*20. SHRI PARVATHANENI UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Government have issued any instructions to the State Governments forbidding the sale of seized ivory;

(b) if so, what are the details thereof; and

(c) whether any cases of violation thereof by the State Governments have come to the notice of the Central Government so far; if so, the action taken by Government in the matter?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) Yes, Sir.

(b) A copy of the circular given in attached Statement (See below)